

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 along with IA No.24/IA/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No.123/MP/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

Petition No.246/MP/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Date of Hearing : 20.10.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL & HPPC
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Shubham Arya, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Ms. Reeha Singh, Advocate, PSPCL & HPPC
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL



Shri Ravi Prakash, Advocate, MSEDCL
Shri G. Saikumar, Advocate, MSEDCL
Shri Ssahel Sood, Advocate, MSEDCL
Shri Tanishq Sirohi, Advocate, MSEDCL
Shri Geet Ahuja, Advocate, MSEDCL
Shri Sajan Poovayya, Sr. Advocate, CGPL & TPCL
Shri Shreshth Sharma, Advocate, CGPL & TPCL
Ms. Shubhi Sharma, Advocate, CGPL & TPCL
Shri Neel Rahate, Advocate, CGPL & TPTCL
Shri Ashok Rajan, WRLDC
Shri Alok Mishra, WRLDC
Shri C. Jagadish, WRLDC

Record of Proceedings

During the course of hearing, the learned senior counsel for the Petitioners in the Petition Nos. 85/MP/2022 and 123/MP/2020 made detailed submissions in the matters. Learned counsel for the Petitioners concluded his arguments on merit of the case, however, he wanted a further time of fifteen minutes on the next date of hearing for showing some citations, prayer was allowed.

2. After hearing of the learned senior counsel, the Commission ordered as under:

(a) The Respondent, CGPL, to file the following information on affidavit within two weeks:

(i) Month-wise segregated energy supplied to each beneficiary within the PPA and beyond the PPA during the period from 19.9.2021 to 5.5.2022.

(ii) Duration of validity of such arrangements made for supply of power to each beneficiary, beyond PPA.

(iii) In case the power is supplied to any beneficiary beyond the PPA, the supporting documents to substantiate the same.

(iv) Month-wise energy sold in exchange and the revenue generated during the period from 19.9.2021 to 5.5.2022

(b) The Respondent, WRLDC, to provide the detailed information for making available the DC of Tata Power and scheduling thereof to only few beneficiaries of PPA but not others during the period from 19.9.2021 to 5.5.2022.

(c) The Respondent, CGPL, to furnish the information regarding DC envisaged to be declared from 1.11.2022 to 31.3.2023 and the measures taken to restore the supply to all beneficiaries, as per their PPAs.

3. Matters remains Part-heard. The learned senior counsel in the Petition Nos. 85/MP/2022 and 123/MP/2020 shall commence his arguments with citations during the next date of hearing. Meanwhile parties are directed to submit written submissions, if any, prior to next date of hearing.



4. The Petitions shall be listed for hearing on 8.12.2022 at 2.30 P.M.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**